

	1996	1997	1998 (upto 30.11.98)
Foreign travellers	5	1	2
Indian travellers	73	73	72

Delhi Police does not maintain any information about persons cheated elsewhere in the country.

(d) and (e) There are at present six travel counters functioning at the Air Port which are managed by India Tourist Development Corporation, Delhi Tourism, Punjab Tourism, Nitin Jain Taxi Counter/Service, Ex-Servicemen Airlink Transport Service Ltd., and Rental Car Service respectively.

(f) and (g) Yes, Sir. The steps taken at Indira Gandhi International Airport to protect the foreign/Indian travellers from unscrupulous elements include the following :-

- Boards have been installed at the Airport giving names and telephone numbers of supervisory officers who could be contacted by the travellers;
  - Facility for free telephone has been provided at the Airport;
  - The Vigilance staff of Customs as well as Delhi Police keep a watch over activities of suspicious elements;
  - Anti-touring staff has been deployed at parking lots and near Pre-paid Taxi Booths.
  - Traffic as well as local police maintain constant watch at Pre-paid Booths and check Reliability Certificates of the Taxis.
  - The police personnel on duty regularly take rounds at vulnerable points during peak traffic hours; and
  - District police has been alerted to intensify checking of violation of rules by Hotels and Guest Houses.
- (h) While there was no case in which a Customs official was arrested in connection with the offence of cheating during the last three years (upto 30.11.98) the number of travel agents arrested in Delhi during the same period is as under:-

Year	Number of persons arrested
1996	90
1997	82
1998 (upto 30.11.98)	101

#### Inclusion of Territorial Boundary of Manipur in Cease-Fire

2603. SHRI TH. CHAOBA SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the territorial boundary of Manipur is included in the cease-fire area specified in the on-going negotiation between the Union Government and the National Socialist Council of Nagaland (M);

(b) if so, whether it was done with the consent of the Government of Manipur; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) to (c) The current cease fire is between the Government of India and the NSCN (IM) as an organisation. The decision has been taken by the Government of India.

#### Literacy Among Girl

2604. DR. ULHAS VASUDEO PATIL : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government have approved Kasturba Gandhi Swatantrata Vidyalaya Scheme to improve literacy among girl children in rural areas;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the time by which the scheme is likely to be implemented?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The Kasturba Gandhi Swatantrata Vidyalaya Scheme formulated by the Ministry of Social Justice and Empowerment, which is meant to improve the literacy rate among women belonging to backward communities such as Scheduled Castes, Scheduled Tribes, other backward communities and Minorities in Districts where their literacy rate is less than 10% is still under process for obtaining final approval of Government for its various elements and for deciding on the Ministry/Department which should take up its implementation.

#### Environmental Clearance for Oman Refinery Project

2605. SHRI SHANKER PRASAD JAISWAL :

SHRI A. GANESHAMURTHI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Bharat Oman Refinery Project at Bina has been given environmental clearance;
- (b) if not, the reasons therefor; and
- (c) the details of cost escalation of the project?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Bharat Oman Refinery Project has been accorded environmental clearance for its Refinery Block and for the crude import SPM facility. Clearance for laying the crude pipelines under Forest Conservation Act and Wild Life Protection Act is awaited.

The project was approved by the Government in December, 1995 at an estimated investment of Rs. 5277 crores.

#### Class IV Employees

2606. SHRI AMAN KUMAR NAGRA : Will the Minister of LABOUR be pleased to state:

- (a) whether the Union Government is aware that in Government and Semi-Government offices employees specially Class IV employees are kept on muster rolls for a period of three to four years;
- (b) if so, the reasons therefor;
- (c) whether the Government propose to eliminate such practice; and
- (d) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Leaching of Aluminium in Food Items

2607. SHRI BRAJA KISHORE TROPATHY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government are aware about the leaching of aluminium into the water and food items while cooking in aluminium utensils thereby causing cerebral disorder and also aggravating of alzheimer patients; and
- (b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Studies carried out in India indicate that food preparation like dal sambhar, green

leafy vegetables which are acidic in nature, when cooked in Aluminium vessels, can leach out aluminium, while other such as rice, chapati, curds, etc. do not cause leaching of aluminium. There are no studies to indicate that aluminium which leaches out of vessels is the cause for cerebral dis-orders and also aggravation of alzheimer patients.

#### CGHS Ayurvedic dispensary in Rohini, Delhi

2608. SHRI SADASHIVRAO DADOBA MANDLIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government are aware that a lot of inconvenience is being faced by the Government employees residing in Rohini or nearby areas in Delhi due to non-availability of CGHS Ayurvedic dispensary;
- (b) if so, the time by which this dispensary is likely to be opened; and
- (c) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The beneficiaries of CGHS dispensaries in Rohini have been attached for availing Ayurvedic treatment with the CGHS Ayurvedic Dispensary, Dev Nagar, which is a full-fledge dispensary.

(b) and (c) Due to manpower and resource, constraints, it is not feasible to open an Ayurvedic dispensary in Rohini at present.

[Translation]

#### Vocational Centres For Handicapped

2609. SHRI PRABHASH CHANDRA TIWARI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the total number of vocational rehabilitation centres for handicaps in the country;
- (b) the details of vocational centres connected with the Industries for imparting practical training of them;
- (c) the time by which practical training is likely to be started in these centres; and
- (d) the steps being taken to attract more handicaps for availing the benefits of these centres?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) Required information is being collected from Ministry of Labour.